

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Miscellaneous [COD] Application No. 40207 of 2019
(on behalf of Appellant)

**In
Excise Appeal No. 40736 of 2019**

(Arising out of Order-in-Appeal No. 553/2018 (CTA-I) dated 15.10.2018 passed by the Commissioner of G.S.T. & Central Excise (Appeals-II), 26/1, Mahatma Gandhi Marg, Nungambakkam, Chennai – 600 034)

M/s. Sundram Fasteners Ltd., : **Appellant**
Padi,
Chennai – 600 050

VERSUS

The Commissioner of G.S.T. & Central Excise, : **Respondent**
Chennai North Commissionerate,
No. 26/1, Mahatma Gandhi Road, Nungambakkam,
Chennai – 600 034

APPEARANCE:

Shri. M. Kannan, Advocate for the Appellant

Ms. T. Usha Devi, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)
HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)

MISC. ORDER NO. 40370 / 2019

DATE OF HEARING: 31.07.2019

DATE OF DECISION: 31.07.2019

PER : P. VENKATA SUBBA RAO

This application has been filed by the appellant seeking condonation of 107 days delay in filing the appeal.

2. Ld. Counsel for the appellant submits that initially the appellant had decided not to contest the impugned order, but has thereafter, due to subsequent judicial pronouncements, decided to contest the same and hence the delay of 107 days.

3. Accepting the reasons given in the application for condonation of delay, the delay is condoned. Registry is directed to list the matter for final hearing in its due course.

(Dictated and pronounced in the open court)

(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)

(P. DINESHA)
MEMBER (JUDICIAL)

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